

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
CHENNAI**

Appeal No.C/347/2005

[Arising out of Order-in-Original No.3623/2005 dt. 25.3.2005 passed by the Commissioner of Customs (Exports), Chennai]

Pillayar Pattiyar Textiles Ltd.

Appellant

Versus

Commissioner of Customs (Exports)
Chennai

Respondent

Appearance:

None
For the Appellant

Shri A. Cletus, ADC (AR)
For the Respondent

CORAM :

Hon'ble Ms. Sulekha Beevi C.S. Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of hearing / decision : 08.05.2017

FINAL ORDER No. 40671/2017

Per Sulekha Beevi C.S

The matter has come up for hearing as per the published list and there is no representation on behalf of the appellant even ^{& hence} notice is issued. The said matter had come up on various dates earlier and the matter was posted as last opportunity on 24.01.2017. Thereafter, the case came up for hearing on 15.3.2017 as well as today. The appeal is of the year 2005 and it has been notified in the cause list that there



Sulekha Beevi

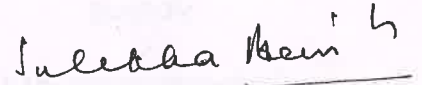
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will be no adjournment in cases upto 2008. Still, neither there is representation on behalf of appellant nor any application filed. It is inferred that appellant is not interested in prosecuting the appeal. Appeal is dismissed for non-prosecution.

(Dictated and pronounced in open court)



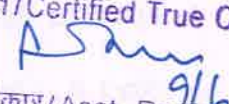
(Madhu Mohan Damodhar)
Member (Technical)



(Sulekha Beevi C.S)
Member (Judicial)

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